

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 325/2018
O.A. No. 4206/2017

The 31st day of August, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Zaki Ahmad
S/o Shri Babar,
Binder Grade-1, Municipal Press,
Town Hall, Delhi-06
R/o Flat No.D-162,
MCD Staff Quarter,
New Usmanpur, Delhi-53. Petitioner

(By Advocate : Shri Sanobar Ali Qureshi)

Versus

1. Shri Madhup Vyas,
Commissioner,
North Delhi Municipal Corporation,
4th Floor, Civic Centre, New Delhi-02.
2. Shri Yogendra Singh Mann
Director,
Printing & Stationary,
NDMC, 25th Floor,
Civic Centre, New Delhi-110002.
3. Shri U.B. Tripathi
Additional Commissioner (Press),
(Printing & Stationary),
5th Floor, Civic Centre,
Minto Road, Delhi-110002. Respondents

(By Advocate: Shri D.S. Mahendru for R-1)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, the learned counsel for the respondent No.1, while drawing our attention to speaking and reasoned order dated 24.07.2018 (Annexure R-1 of the Compliance Affidavit), submits that they have complied with the orders of this Tribunal and, accordingly, prays for dismissal of the CP.

2. In the circumstances and in view of the substantial compliance by the respondents, the CP is closed and notices are discharged. However, the petitioner is at liberty to avail his remedies, if he is still aggrieved by the orders now passed by the respondents, in accordance with law. No costs.

(PRADEEP KUMAR)
Member (A)

(V. AJAY KUMAR)
Member (J)

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